COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

PFAL NO. 391 OF 2017 8

APPEAL NO. 391 OF 2017 & IA No. 1278 of 2018

Dated: 23rd October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Madhya Pradesh Power Management Co. Ltd. Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy

Mr. Aditya Singh

Counsel for the Respondent(s) : Mr. Janmali M. for R-2

Mr. Rajiv Srivastava Ms. Gargi Srivastava

Ms. Garima Srivastava for R-3 to 6

Ms. Ranjitha Ramachandran Mr. Pulkit Agarwal for R-7 to 9

Mr. Anand K. Ganesan Ms. Swapna Seshadri

Mr. Ashwin Ramanathan for R-13

ORDER

IA No. 1278 of 2018
(Application for condonation of delay in filing reply)

For the reasons stated in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 391 OF 2017

It is represented that pleadings are complete.

List the matter for hearing on <u>29-1-2019</u>.

(S.D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson

tpd/js